

IN THE INCOME TAX APPELLATE TRIBUNAL
“RANCHI BENCH, RANCHI
VIRTUAL HEARING AT KOLKATA

Before Shri Sanjay Garg, Judicial Member and Shri Rajesh Kumar, Accountant Member

ITA No.250/Ran/2017
Assessment Year: 2003-04

Shri Basudeo Modi.....Appellant
Prop. M/s Goyal Trading Co.,
Durgasthan Road, Dumka,
Jharkhand-814101.
[PAN: ACNPM7507K]

vs.

ITO, Ward-III(2), Deoghar.....Respondent

Appearances by:

Shri Devesh Poddar, AR, appeared on behalf of the appellant.

Shri Pranob Kumar Koley, Sr. DR, appeared on behalf of the Respondent.

Date of concluding the hearing : February 27, 2023

Date of pronouncing the order : February 27, 2023

ORDER

Per Sanjay Garg, Judicial Member:

The present appeal has been preferred by the assessee against the order dated 26.07.2017 of the Commissioner of Income Tax (Appeals), Dhanbad [hereinafter referred to as ‘CIT(A)’] passed u/s 250 of the Income Tax Act (hereinafter referred to as the ‘Act’).

2. The Id. Counsel for the assessee, at the outset, has submitted that the assessee has settled the matter under Vivad Se Vishwas Scheme, 2020 launched by the Department. He, therefore, wish to withdraw the aforesaid appeal. The Ld. DR has no objection if the appeal of the assessee is dismissed as withdrawn. Under the circumstances, we allow the assessee to withdraw the appeal.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Kolkata, the 27th February, 2023.

Sd/-
[Rajesh Kumar]
Accountant Member

Sd/-
[Sanjay Garg]
Judicial Member

Dated: 27.02.2023.

RS

Copy of the order forwarded to:

- 1 Shri Basudeo Modi
2. ITO, Ward-III(2), Deoghar
3. CIT(A)-
4. CIT- ,
5. CIT(DR),

//True copy//

By order

Assistant Registrar, Kolkata Benches